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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 824/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Nazir Wani S/O Nazir Ahmad wani R/O Gojwara Tulwari, Srinagar

vide notification No. 0.55 dated 10.10.2619 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

0-06-22

Registrar (Adm.) 5052

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19487-94/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Nazir Wani, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 825/2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Showkat S/O Showkat Ahmad Akhoon R/O Jajal Sahib, District Baramulla

vide notification No. $\frac{\vartheta_{\lambda\lambda}}{\vartheta_{\lambda}}$ dated $\frac{\vartheta_{\lambda} \vartheta_{\lambda}}{\vartheta_{\lambda}}$ for a period of one year has been extended till $\underline{\vartheta_{\lambda}}$ and $\underline{\vartheta_{\lambda}}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) 0006-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19495-502/RG/LP Dated: 04-.05.2022 M

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Showkat, Advocate

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 826/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rameez Shaheen S/O Ahmadulla Najar R/O Waghama, Bijbehara, Bunpora, Distrct Anantnag

vide notification No. 739 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

0 -06-21 (Mohammad Yasin Beigh)

Registran (Adm.)

No: 19503-10 /RG/LP Dated: 04-.06.2022

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- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rameez Shaheen, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 827/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rawhan Rafiq D/O Mohammad Rafiq Parrey R/O Putushahi, Parrey Mohalla, Tehsil & District Bandipora

vide notification No. 732 dated 19.09.200 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

-ev. 5-06-22

5-06-2

(Mohammad Yasin Beigh) Registrar (Adm.)

egistrar (Adm.)

No: 19511-18-/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rawhan Rafiq, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>628 2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Farooq Shah S/O Farooq Ahmad Shah R/O Lal Pora, Lolab, District Kupwara

vide notification No. $\underline{72}($ dated $\underline{22}(1,2019)$ for a period of one year has been extended till $\underline{31}(12,202)$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) No: 19519-26/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Farooq Shah, Advocate
 -for information and necessary action.

Registrar (Adm.) 0006

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 829/2022/RG/LP Dated: 64-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayan Aijaz Baba S/O Aijaz Hussain Baba R/O Hamami Mohalla, Tral, District Pulwama

vide notification No. 1732 dated 10.03.2020 for a period of one year has been extended till 31.4.23 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19527-34- IRG/LP Dated: 04-.05.2022 hm

- Principal District and Sessions Judge, Pulwama. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Ayan Aijaz Baba, Advocate 7.for information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \$30 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arvind Singh Verma S/O Sham Lal Verma R/O Village Sunail, Tehsil Akhnoor, District Jammu A/P Preet Nagar Digiana, Gobind Lane, Jammu

vide notification No. $\frac{1106}{21.12.202}$ dated $\frac{10.01.2020}{2020}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19535- 42/RG/LP Dated: 04-.06.2022 m

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arvind Singh Verma, Advocate

.....for information and necessary action. Registrar (Adm) 0-06-3

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 831/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivantika Gupta D/O Sanjay Gupta R/O Bhimber, Bakshi Nagar, Jammu A/P H.No.16, W.No.41, Friends Colony, Opp. BSF Head Quarter, Paloura, Jammu.

vide notification No. <u>1696</u> dated <u>16.03.2020</u> for a period of one year has been extended till 31. 4. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) No: 19543-50 /RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Shivantika Gupta, Advocate

.....for information and necessary action. Régistrar (Adm.) 0-06-2

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 032/2012 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ali S/O Ali Mohammad Lone R/O Nadihal Rafiabad, Tehsil & District Baramulla

vide notification No. 727 dated 17.03.220 for a period of one year has been extended till 31. 12. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19551-58/RG/LP Dated: 04-.05.2022 8 Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mudasir Ali, Advocate
 -for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 833 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javid Ahmad Khan S/O Abdul Rehman Khan R/O Utterpora, Harpora, District Shopian

vide notification No. $\underline{\mathcal{P}}_{12}$ dated $\underline{19.09.2019}$ for a period of one year has been extended till $\underline{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

05-06= m

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19559-66/RG/LP Dated: 04 -. 06.2022

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javid Ahmad Khan, Advocate
 -for information and necessary action.

Registrar (Adm.)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 834 2022 /RG/LP Dated: 09-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Stanzin Nakdon **D/O Rigzin Dawa** R/O Gia, Lato Pa, Tehsil & District Leh.

vide notification No. <u>1676</u> dated <u>06.03.2018</u> for a period of one year has been extended till 31. 12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19567-74/RG/LP Dated: 04-.06.2022 Im

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- 1. Principal District and Sessions Judge, Leh.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Leh.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Stanzin Nakdon, Advocate

.....for information and necessary action. Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>835</u> <u>2022</u> /RG/LP Dated: <u>09 -</u> .06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Divya Sharma D/O Khem Raj Sharma R/O W.No.5, Hakkal, Shiv Mohalla, Jammu

vide notification No. <u>1501</u> dated <u> $b \cdot 03 \cdot 2020$ </u> for a period of one year has been extended till <u>31. 12. 2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

0-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19575-01/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Divya Sharma, Advocate
 -for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 836 2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vivek Slathia S/O Joginder Singh Slathia R/O Gurha Slathia (Mandi Andrash), Vijaypur, Tehsil & District Samba

vide notification No. 1158 dated 10.01-2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19503-90/RG/LP Dated: 04-.06.2022 Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Samba. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Vivek Slathia, Advocate 7.

Registrar (Adm.) 0-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>837/2022</u> /RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saima Sidiq D/O Mohammad Sidiq Chiloo R/O Mughal Masjid, Hawal, Tehsil Khanyar, District Srinagar

vide notification No. 753 dated 10.3.2220 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19591-90 /RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Saima Sidiq, Advocate
 -for information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 8.38 2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Midhat Khanum D/O Gulab Ud Din Badhana **R/O Mayam Boniyar Baramulla** A/P Baghat Gurudwara Lane, H.No.19, Barzulla, Srinagar

vide notification No.1468 dated 06.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

gistrar (Adm.)

Registrar (Adm.)

No: 19599-607 RG/LP Dated: 04-.06.2022 fm

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Midhat Khanum, Advocate

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>839/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ikna Javed D/O Javed Iqbal R/ONear Post office, Malipath, Kishtwar

vide notification No. <u>1331</u> dated <u>02.01.2019</u> for a period of one year has been extended till <u>37.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19608-15-1RG/LP Dated: 04-.06.2022 Sm

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ikna Javed, Advocate

.....for information and necessary action. Registrar (Adm)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 840 2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jawaid Ahmad Bhat S/O Gh. Hassan Bhat R/O Shangas, Bongam, Eidgah/Tulbagh, District Anantnag

vide notification No. $\frac{1377}{31.12.2023}$ dated $\frac{30.3.15}{30.3.15}$ for a period of one year has been extended till $\frac{31.12.2023}{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

100 03-06.21 (Mohammad Yasin Beigh)

Registrar (Adm.) No: 19616 - 23-/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jawaid Ahmad Bhat, Advocate

.....for information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 941 2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ulfat Jan D/O Mohammad Yousuf Ganie R/O Locktipora, Hafizabad, Bijbehara, District Anantnag

vide notification No. 150 dated 10.66.2019 for a period of one year has been extended till $31 \cdot 12 \cdot 23$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registran(Adm.)

No: 19624-31/RG/LP Dated: 09-.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Ulfat Jan, Advocate
 -for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 942/2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Amin S/O Mohammad Amin Bhat R/O Undrooni Kathi Darwaza, Rainawari, Mohalla Ashraf Khan, Tehsil Khanyar, District. Srinagar

vide notification No. $\frac{957}{10}$ dated $\frac{10.2019}{10.2019}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registron

istrar (Adm.)

Registrar (Adm.)

No: 196.32-39/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi,
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Amin, Advocate

110

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 843 2022/RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fahad Hussain S/O Sajid Hussain R/O H.No.21, Lane NO. 7, Vidhata Nagar, Bathindi, Jammu

vide notification No. $\frac{1350}{31.12.2023}$ dated $\frac{03.01.2019}{31.12.2023}$ for a period of one year has been extended till $\frac{31.12.2023}{2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100-06-27

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 1<u>9640-47</u>/RG/LP Dated: <u>04-</u>.05.2022 Jm h Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fahad Hussain, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>844/2022</u>/RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ikhlaq Hussain Shah S/O Akram Hussain Shah R/O Sanai, Surankote, District Poonch

vide notification No. $\frac{767}{12.2023}$ dated $\frac{01-03-2013}{2013}$ for a period of one year has been extended till $\frac{31.12.2023}{2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100 0000

5-6-22

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm

No: 19648-55/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ikhlaq Hussain Shah, Advocate
 -for information and necessary action.

112

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 845/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jasmeena Wahid D/O Ab Waheed Malik R/O Hanji Danter, Anantnag A/P Noor Abad Colony, Chowadi, Jammu

vide notification No. <u>1051</u> dated <u>19.03.2014</u> for a period of one year has been extended till <u>31.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

5062

(Mohammad Yasin Beigh) Registrar (Adm.)

No:19656-63/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jasmeena Wahid, Advocate for information and necessary action.

Registrar (Adm.)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>B46/2022</u>/RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishrat Gulzar S/O Gulzar Ahmad Sheikh R/O Manigam, Eid Mohalla, Tehsil Mattan, District Anantnag

been extended till 31.12-2.623 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19664-71/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishrat Gulzar, Advocate
 -for information and necessary action. Registrar (Adm.)

114

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 847/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Arif Nayak S/O Safdar Ali Nayak R/O Lamber, tehsil Banihal, District Ramban

vide notification No. 1750 dated 30.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19672-79/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Ramban.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Arif Navak, Advocate
 -for information and necessary action.

Registrar (Adm.) 5-06-12

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EXTENSION **OF PROVISIONAL ENROLLMENT**

116

NOTIFICATION

No: 848/2022/RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ahzaz Ul Haq S/O Haq Nawaz Mirza R/O Ladote, P.O. Kalal Kas, District Rajouri A/P Badhoon, District Rajouri.

vide notification No. $\underline{074}$ dated $\underline{02.03.2012}$ for a period of one year has been extended till $31 \cdot 12 \cdot 223$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) 0706-22

Registrar (Adm.)

No: 19680-87/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ahzaz Ul Haq, Advocate

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>849/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karman Singh Johal S/O Kulwant Singh Johal R/O 132-A, Gurnam Niwas, Wazarat Road, Jammu

vide notification No. $\underline{1352}$ dated $\underline{26}$, $\underline{12}$, $\underline{17}$ for a period of one year has been extended till $\underline{31}$, $\underline{12}$, $\underline{2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh) Registrar (A

Registrar (Adm.) No: 19688-95/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. PresidentJ&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Karman Singh Johal, Advocate for information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 850 2022 /RG/LP Dated: 04. .06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gourav Sanmotra S/O Devraj Sanmotra R/O Ward No.2, House No.14, Tea Garden Katra, Reasi

vide notification No. 52 dated 06.09.2017 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registr

Registrar (Adm.)

No:19696-702/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Reasi. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Reasi.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Gourav Sanmotra, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 851 2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Majid Mushtaq Khan S/O Mushtaq Ahmad Khan R/O Challa Gund Haihama, District Kupwara

vide notification No. 1255 dated 07.12.2017 for a period of one year has been extended till 37.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

5-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19703-10/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Kupwara..
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Majid Mushtaq Khan, Advocatefor information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>852/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzzafer Ahmad Naikoo S/O Mohd Ramzan Naikoo R/O Grand Aishmuqam, Sakh Mohalla, District Anantnag

vide notification No. 556 dated 02.0826 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

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(Mohammad Yasin Beigh) Registrar (Adm.)

No: 197/1-18-/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzzafer Ahmad Naikoo, Advocate for information and necessary action.

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>854/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Faiza Shafi D/O Mohd Shafi Zargar R/O Illahi Bagh, Sheeshbagh, H.No.38, Srinagar

vide notification No. 779 dated 19.09.19 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

0,06-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19756-631/RG/LP Dated: 04-.06.2022

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- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Faiza Shafi, Advocate

Registrar (Adm.)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 855 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaheela Khurshid D/O Khurshid Ahmad Bhat R/O Zakura, North, District Srinagar

vide notification No. $\underline{910}$ dated $\underline{20.09.2219}$ for a period of one year has been extended till $\underline{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 9764-71/RG/LP Dated: 04-.05.2022 /m

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- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaheela Khurshid, Advocate

Registrar (Adm.) 04-06-22

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EXTENSION OF PROVISIONAL ENROLLMENT

123

NOTIFICATION

No: <u>\$56/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bukhtair Hussain Shah S/O Akram Hussain Shah R/O Sanai, Mohalla Gani, Tehsil Surankote, District Poonch

vide notification No. $\frac{109}{1200}$ dated $\frac{17.06.2019}{100}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: <u>9772-79</u>/RG/LP Dated: <u>04-</u>.05.2022 Jun

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi,
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Bukhtair Hussain Shah, Advocatefor information and necessary action. Registrar (Adm.) 04-00-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 857/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tushar Sharma S/O Vinay Sharma

R/O Ward No.5, Samote, Tehsil Surankote, District Poonch

vide notification No. <u>153</u> dated <u>10.06.2019</u> for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registron (A

istrar (Adm.) oh ob 20

Registrar (Adm.)

No: 19780-07- /RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Tushar Sharma, Advocatefor information and necessary action.

EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 859 2022 /RG/LP Dated: 09-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aman Slathia S/O Satpal Singh R/O V.P. O. Gurha, Slathia, Mandi, Vijaypur, District Samba

vide notification No. 1630 dated 20.03.2019 for a period of one year has been extended till 31. 12. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (A-

No: 19788-95TRG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aman Slathia, Advocate
 -for information and necessary action.

gistrar (Adm.) 04-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 859 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Bharti D/O Sham Lal R/O Village Bheri P.O Bhalwal Bragmana, Tehsil Akhnoor, District Jammu

vide notification No. (052) dated (09.01.2020) for a period of one year has been extended till (31.12.2023) after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19796-803/RG/LP Dated: 04-.06.2022 /m

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- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Bharti, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 860 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kashish Mahajan D/O Sudershan Kumar Gupta R/O Nagarota, Gujroo, Tehsil Ramkot, District Kathua A/P H.No 7, Shiva Enclave, Sec-2, Pamposh Colony, Janipur, Jammu

vide notification No. <u>1615</u> dated <u>11.03.2020</u> for a period of one year has been extended till <u>31.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Adm.)04-06-22

(Mohammad Yasin Beigh) Registran (Adm.)

No: 19804-11-/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kathua. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Kashish Mahajan, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 861 2022 /RG/LP Dated: 04 -. 05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tejashwar Singh Chib S/O Hardev Singh Chib R/O H.No.790, Sector-C, Sainik Colony, Jammu

vide notification No. 1155 dated 10-01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

istrar (Adm.) 04-06-22

Registrar (Adm.)

No: 19812-19-/RG/LP Dated: 04-.06.2022 Mm

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K HighCourt Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Tejashwar Singh Chib, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>B62/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aasim Bin Rafiq S/O Mohammad Rafiq Beigh R/O Bazar Masjid, Bohri-Kadal, Hanfi, District Srinagar

vide notification No. 1737 dated $18.03.202^{\circ}$ for a period of one year has been extended till <u>31. 12. 2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registran (Adm.)

No: 19820-28/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aasim Bin Rafiq, Advocate

Registrar (Adm.) 64-r6-22

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 863 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nisar Ahmad Dar S/O Gh Nabi Dar R/O Kuchmula, Tral, Bhagwadi Mohalla District Pulwama

vide notification No. $\underline{933}$ dated $\underline{23.1.2019}$ for a period of one year has been extended till $\underline{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19828-35/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Nisar Ahmad Dar, Advocate

Registrar (Adm.)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 864 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajal Parihar D/O Sharwan Kumar **R/O Village Matta, District Kishtwar**

vide notification No. <u>1325</u> dated $\frac{02.01.2019}{19}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No:19836-43-/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kishtwar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Kajal Parihar, Advocate
 -for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 865/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rasik Ahmad Lone S/O Ghulam Nabi Lone R/O Hardpora, Lonepora, Tehsil Kokernag, District Anantnag

vide notification No. <u>110</u> dated $\frac{2a.10.2020}{2020}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registree

Registrar (Adm.)

No: 19044.51-1RG/LP Dated: 04-.05.2022 Jm

- 1. Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Rasik Ahmad Lone, Advocate
 -for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>866/2022</u>/RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rafiya Ahad D/O Abdul Ahad Dar R/O New Airport Road Humhama, Tehsil & District Budgam

vide notification No. 730 dated 703.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19852-59-/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Budgam. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rafiya Ahad, Advocate
 -for information and necessary action.

Registrar (Adm.) 04-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 867/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kyneez Maryam Beigh D/O Ghulam Mohamad Beigh R/O Nowlari, Beigh Mohalla, Tehsil Pattan, District Baramulla

vide notification No. <u>1614</u> dated <u>11.03.2020</u> for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registron (

Registrar (Adm.)

No: 19860-67/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kyneez Maryam Beigh, Advocatefor information and necessary action.

Registrar (Adm.) 04.06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 868/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumila Farooq D/O Farooq Ahmad Banday R/O Sadar Bazar Road, Bijbehara, District Anantnag

vide notification No. <u>167</u> dated <u>10.06.2019</u> for a period of one year has been extended till <u>31.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19868-75/RG/LP Dated: 04 - .06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumila Farooq, Advocate

gistrar (Adm.) 04-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 869/2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javeed Ahmad Khan S/O Gh. Rasool Khan R/O Awoora, Khan Mohalla, Tehsil & District Kupwara

vide notification No. $\frac{209}{160}$ dated $\frac{1607.2015}{15}$ for a period of one year has been extended till 31-12.2022, after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

No: 19076-03/RG/LP Dated: 04-.06.2022 how w

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javeed Ahmad Khan, Advocatefor information and necessary action.

Registrar (Adm.) ohrob-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 870/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Rashid Bhat **D/O Abdul Rashid Bhat** R/O Kadlabal, Bilal Mohalla, Tehsil Pampore, District Pulwama

vide notification No. $\frac{302}{1602}$ dated $\frac{1607-2015}{15}$ for a period of one year has been extended till 31. 12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19884-91/RG/LP Dated: 04-.06.2022 Jun Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Shazia Rashid Bhat, Advocate 7.
 -for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 871 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wahid Abdullah Magray S/O Mohd. Abdullah Magray R/O Ruhoo Grid colony, District Anantnag

vide notification No. $\frac{1669}{31}$ dated $\frac{15-3.2019}{2018}$ for a period of one year has been extended till 31.2.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

04-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: <u>9892-99</u>/RG/LP Dated: <u>84-</u>.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Wahid Abdullah Magray, Advocate for information and necessary action.
 Registrar (Adm.) 04/05/7

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>872/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pawan Dev Singh S/O Sansar Singh R/O Ward No.7, Ramnagar, District Udhampur

vide notification No. $\frac{497}{12.202}$ dated $\frac{10.07.200}{10.07.200}$ for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

04-06-22 (Mohammad Yasin Beigh)

04-16-22

Registrar (Adm.)

Registrar (Adm.)

No: 19900-07- /RG/LP Dated: 04-.05.2022 hm

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pawan Dev Singh, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>873 2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Navdeep Kour D/O Surinder Singh R/O Kanli Bagh, Sangri, District Baramulla A/P Model Town, Sec-7, Gangyal, District Jammu

vide notification No. $\frac{962}{12 2023}$ dated $\frac{19 \cdot 10 \cdot 19}{12 2023}$ for a period of one year has been extended till $31 \cdot 12 2023$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Mohammad Yasin Beigh) Registrar (Adm.)

No: 19908 - 15 / RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Navdeep Kour, Advocate

Registrar (Adm.)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 874/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Jamwal D/O Late Sh C.D. Singh Jamwal R/O 1/2 Laxmi Nagar, Muthi, District Jammu

vide notification No. 001 dated 1001.19 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (^-' Registrar (Adm.) No: 19916-23-/RG/LP Dated: 04-.05.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pooja Jamwal, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 875 2022/RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kowsarah Khaliq D/O Abdul Khaliq Bhat R/O NaiBasti, Malangpora, Town Awantipora, Pulwama

vide notification No. <u>1617</u> dated <u>11.03.2020</u> for a period of one year has been extended till <u>31.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

04-06-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

No:19924-31-/RG/LP Dated: 04-.06.2022 hm m

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kowsarah Khaliq, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

143

NOTIFICATION

No: 876 2022/RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javed Khalid S/O Khalid Hussain R/O Village Potha, Tehsil Surankote, District Poonch A/P Narwal Raheem Nagar, District Jammu

vide notification No. $\frac{1005}{31.12.2023}$ dated $\frac{15.022017}{3017}$ for a period of one year has been extended till $\frac{31.12.2023}{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19932-39/RG/LP Dated: 04-.05.2022 from

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javed Khalid, Advocate

.....for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>877/2022</u>/RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pandit Sarmad Ayoob S/O Mohd Ayoob Pandit R/O Lajoorah, Tehsil & District Pulwama

vide notification No. $\frac{1/3}{31.12.202}$ dated $\frac{23.10.2020}{30.000}$ for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) 04 -16-27

Registrar (Adm.) No: 19940-47/RG/LP Dated: 04-.06.2022

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pandit Sarmad Ayoob, Advocate for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

145

NOTIFICATION

No: 878/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raja Rameez S/O Ab Rashid Thoker **R/O Near Govt. Middle School,** Thoker Mohalla, Bonpora, Kahrote P.O. Kulgam

vide notification No. 1009 dated 1000.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

04-06-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19948-SS/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same. Registrar (Adm.)
- 7. Mr. Raja Rameez, Advocatefor information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>879/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sadam Hussain S/O Gulam Rasool R/O Bathindi Morh, Near Gousia Masjid, Jammu

vide notification No. $\frac{1734}{31\cdot 12\cdot 2023}$ dated $\frac{30\cdot 03\cdot 2019}{31\cdot 12\cdot 2023}$ for a period of one year has been extended till $\frac{31\cdot 12\cdot 2023}{20\cdot 02}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

asin P

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19956-63 / RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sadam Hussain, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 880/2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Swikriti Mahajan D/O Gulshan Gupta R/O H.No.244-F, Exchange Road, Jammu

vide notification No. 171 dated 10.6.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

04-06-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19964-71-1RG/LP Dated: 04-.06.2022

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Swikriti Mahajan, Advocate

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 881 2022/RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Satish Chander S/O Late Sh. Billa Ram R/O H.No.89, Lane No.4, Upper Greater Kailash, Jammu

vide notification No. <u>1755</u> dated <u>13.03.2018</u> for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (Adm.)0400m

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19972-79/RG/LP Dated: 04-.05.2022 Sur

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- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Satish Chander, Advocate

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>882/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Singh Bedi S/O Satvinder Paul Singh Bedi R/O E-6, Nidheesh Apartments, Trikuta Nagar, Jammu

vide notification No. $\underline{\underline{92}}$ dated $\underline{\underline{09012020}}$ for a period of one year has been extended till $\underline{\underline{31.12.2023}}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registmar (A-

gistrar (Adm.)

No: 19980-87/RG/LP Dated: 04-.05.2022 Sm Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Singh Bedi, Advocate
 -for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 883 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lovish Bharat S/O Ram Paul R/O H.No.17, Mohalla Ustad, Jammu

vide notification No. 527 dated 02.00206 for a period of one year has been extended till 31. 12. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

04-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

No: 19988-95/RG/LP Dated: 04-.06.2022

- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Lovish Bharat, Advocatefor information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>884/2022</u>/RG/LP Dated: <u>04-</u>.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manik Raina S/O Mangat Ram Sharma R/O Ward No.03, H.No.74, P.O. Sunderbani, Rajouri

vide notification No. 16 84 dated 30.03-2019 for a period of one year has been extended till 31. 12. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19996-20003/RG/LP Dated: 04 - .05.2022

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- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Manik Raina, Advocate

Registrar (Adm.)for information and necessary action.

* * *

EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 885/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Jahangir Zaffar S/O Syed Zaffar Ahmad Geelani R/O Kunnel Qazigund, Geelani Mohalla, Handwara, District Kupwara

vide notification No. $\frac{731}{12}$ dated $\frac{19.11.2019}{11.2019}$ for a period of one year has been extended till $31 \cdot 12 \cdot 2023$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registron (

Registrar (Adm.)

No: 20004-11/RG/LP Dated: 04-.05.2022

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Mr. Syed Jahangir Zaffar, Advocate 7.for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 886 2022/RG/LP Dated: 04.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anchal Sagoch **D/O Yash Paul** R/O Near Govt. Higher Secondary School, Paloura, Jammu

vide notification No. <u>1006</u> dated $\underline{09.01.20}$ for a period of one year has been extended till 31.12. 2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 200/2-19/RG/LP Dated: 04-.05.2022

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- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Anchal Sagoch, Advocate

Registrar (Adm.) 4-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>887 2022</u> /RG/LP Dated: <u>04-</u>.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lateef Ahmad Ashiee S/O Moha Ramzan Ashiee R/O Gulshan Abad Hyderpora, Tehsil & District Budgam

vide notification No. $\underline{799}$ dated $\underline{09.01.2020}$ for a period of one year has been extended till $\underline{31.12.2023}$ after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

04-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

No: 20020.17-/RG/LP Dated: 04.05.2022

- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Lateef Ahmad Ashiee, Advocate for information and necessary action.

Registrar (Adm.) 04-0622

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 888 2022 /RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showket Yousuf Lone S/O Muhammad Yousuf Lone R/O Murran, District Pulwama

vide notification No. 799 dated 15.0.200 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 20020-35 /RG/LP Dated: 04-.05.2022 Am

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Showket Yousuf Lone, Advocate for information and necessary action.

 Registrar (Adm)

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EXTENSION OF PROVISIONAL ENROLLMENT

157

NOTIFICATION

No: 389 2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tsering Yangzin D/O Thinlas Yangjor R/O Boto, Tukcha, Tehsil & District Leh

vide notification No. <u>1/89</u> dated <u>10.01.220</u> for a period of one year has been extended till <u>31.12.2023</u> after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

- 04-06-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 20036-43/RG/LP Dated: 04-.06.2022

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- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Leh.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tsering Yangzin, Advocate

.....for information and necessary action. Registrar (Δdm)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 890/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javaid Yousuf S/O Mohd Yousuf R/O Alamdar Pora, Tehsil Magam, District Budgam

vide notification No. 1666 dated 11.03.200 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.) No: 20044-51-/RG/LP Dated: 04-.06.2022

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javaid Yousuf, Advocate

Registrar (Adm.) 4-06-22

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 891 2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Sareer S/O Sareer Ahmad Sofi R/O Gulshan Hayat, Pantha Chowk, Srinagar

vide notification No. 725 dated 19.09.207 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registration

Registrar (Adm.)

No: 20052-59-/RG/LP Dated: 04-.06.2022 /

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- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Owais Sareer, Advocatefor information and necessary action.

Registrar (Adm.) durib-22